

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 19th day of October, 2010

ORIGINAL APPLICATION No.184/2010

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.ANIL KUMAR, ADMINISITRATIVE MEMBER.

Abdul Gaffar,
Driver under DRM,
West Central Railway,
Kota.

... Applicant

(By Advocate : Shri Nand Kishore)

Versus

1. Union of India through
General Manager,
West Central Railway,
Jabalpur (MP).
2. Divisional Railway Manager,
West Central Railway,
Kota.
3. Dy.Chief Engineer (Construction),
West Central Railway,
Kota.

... Respondents

(By Advocate : Shri R.G.Gupta)

ORDER (ORAL)

The applicant has filed this OA thereby praying that
despite the order dated 11.2.2010 (Ann.A/1), passed by the
Divisional Railway Manager, West Central Railway, Kota
(Respondent No.2), to the Deputy Chief Engineer

(Construction), West Central Railway, Kota (Respondent No.3), respondent No.3 is not making payment of his wages for the period mentioned in the said order.

2. Notice of this application was given to the respondents, who have filed their reply. In the reply, the respondents have categorically stated that wages of the applicant for the period mentioned in the order dated 11.2.2010 (Ann.A/1) has been calculated as Rs.84089/-, which is payable to the applicant after deducting the amount of Rs.4933/-.

3. Learned counsel for the respondents submits that the said payment has now been made to the applicant, which fact is also not disputed by learned counsel for the applicant.

4. In view of what has been stated above, the present OA does not survive for consideration, which is accordingly disposed of with no order as to costs.

Anil Kumar

(ANIL KUMAR)
MEMBER (A)

M.L.Chauhan

(M.L.CHAUHAN)
MEMBER (J)

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